

National Company Law Tribunal

Allahabad Bench

CP NO. 1/2016

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 21.03.2017**

NAME OF THE COMPANY: Vishukarma paper and Board Ltd

SECTION OF THE COMPANIES ACT: U/S 391/394 of Companies act 1956

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>				
<u>2.</u>				

Order dated 21.03.2017

CP No. 1/2016 Vishukarma Paper and Board Ltd

The present case is received as a transferred case from the Hon'ble High Court of Uttarakhand at Nainital as per the communication received from Registrar General of High Court of Uttarakhand at Nainital. As per vide his letter No. 1539/UHC/M.B Section, dated 21.02.2017 the present (company petitions) bearing No. 1/2016, 2/2016, 6/2016, 5/2016 and 1/2014 are transferred to this Bench as per Section 434 (1) of the Companies Act 2013 and relevant rules for hearing and disposal.

The Registry is directed to make scrutiny of the same and issue a fresh notice to the parties concerned and to the Central Government through office of the Regional Director (N.R.) and office of the Official Liquidator attached to the Hon'ble High Court Uttarakhand, Nainital.

List the matter on 17th April 2017.

SH. H.P. CHATURVEDI (Judicial Member)

For Compliance
21/3/2017